

Pendency of cases in Karnataka

1295. SHRI H.K. JAVARE GOWDA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the disposal of cases under 125 Cr. PC. are taking long time;

(b) if so, the details of cases pending in the courts of Karnataka for last three years under section 125 Cr. PC. year-wise and district-wise;

(c) whether it is a fact that the amount fixed under this section is too meagre;

(d) if so, the steps Government propose to take in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI): (a) and (b) Disposal of cases by courts is monitored by the respective High Courts. Figures of pendency of cases under section 125 Cr. P.C. in courts are not maintained in the Department of Justice.

(c) and (d) Section 125 of the Code of Criminal Procedure, 1973 has been amended and the ceiling of maintenance allowance has been done away with. The amendment also provides for interim maintenance and expenses for proceedings, as far as possible, within 60 days from the date of service of the notice. The amendment to section 125 Cr. P.C. came into force with effect from 24th September, 2001.

Fast track court scheme

1296. SHRI GHULAM NABI AZAD: Will the Minister of LAW AND JUSTICE be please to state:

(a) whether in the month of May, 2002, the Supreme Court upheld the validity of its fast track court scheme aimed at substantially reducing the pendency of a whopping over two crore cases in the lower courts;

(b) if so, the total fast tract courts at present functioning in the States;

(c) how many of them have already cleared the cases; and

(d) to what extent the fast track court scheme has reduced the arrears in lower courts in the country?

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI): (a) Yes, Sir. the Hon'ble Supreme Court in its Judgement dated 6th May, 2002 in the case of Brij Mohan Lal Vs. Union